

**Statement of applications/petitions disposed during
the month of May, 2019**

Opening Balance	:	51
Receipt during the month	:	5
Total	:	56
Disposal during the month	:	1*
Closing Balance	:	56

DETAILS OF APPLICATIONS/PETITIONS DISPOSED

Sr. No.	Name of the Applicant/Petitioner	Application/Petition		Question(s) on which Advance Ruling is sought	Action taken during the month	Remarks
		Application No. and date of receipt/Registration	Whether relates to Customs / CX / Service Tax			
1	2	3	4	5	6	7
1.	M/s. Smartiply India Pvt. Ltd., Navi Mumbai-400706.	AAR/44/CUS-I/1/2019 07.01.2019	Customs	Classification of goods under the Customs Tariff Act, 1975 – Clarification regarding classification of Router under HSN Code – 85176930.	<p>1. Application was received on 07.01.2019 and some defect for observed which were communicated to the applicant vide this office letter dated 09.01.2019 and subsequent reminder dated 08.04.2019.</p> <p>2. An e-mail received from the Authorized Signatory of the applicant on 02.05.2019 requesting to put the application on hold.</p> <p>3. The matter was put up for directions before Hon'ble Chairperson, AAR and it was directed to reject the application in terms of Regulation 9(6) of AAR (CECST) Procedure Regulations, 2005.</p>	Rejected in terms of Regulation 9(6) of AAR (CECST) Procedure Regulations, 2005.

Note- *means the application was already in defect list. It was rejected in terms of Regulation 9(6) of AAR (CECST) Procedure Regulations, 2005.